

(a) whether female workers get less wages than male workers in Delhi and other metropolitan cities as a result of which their children become victims of malnutrition;

(b) whether cases of violation of rules in respect of one lakh female workers engaged in the construction of houses of DDA and HUDCO in Delhi have come to the notice of Government; and

(c) if so, the action proposed to be taken in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA) : (a) and (b) As reported by Delhi Administration, on complaint regarding female workers engaged in the construction of houses of DDA and HUDCO being paid lower wages than male workers is pending at present in that Office. Statistics relating to other metropolitan cities are not available since such information is only collected by the State as a whole.

(c) Question does not arise.

[English]

**Payment of compensation to farmers^a
[under Crop Insurance Scheme in A.P.]**

219. SHRI V. TULSIRAM : Will the Minister of AGRICULTURE be pleased to state :

(a) the number of cases regarding payment of compensation under Crop Insurance Scheme to the farmers in Andhra Pradesh whose crops have destroyed due to severe drought in the State;

(b) the amount of compensation to be paid to the farmers in the State; and

(c) the time by which compensation is expected to be disbursed to the farmers to enable them to prepare themselves for the next Rabi crops ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) and (b)

The details regarding cases for payment of claims under the Comprehensive Crop Insurance Scheme to the farmers who have suffered crop loss due to severe drought in Kharif 1987 season in Andhra Pradesh have not been received from the State Government. Therefore, the amount of claim payable to the farmers cannot be worked out at this stage.

(c) As per the instructions issued by the Government of India the State Government is required to send crop yield data in respect of Kharif 1987 season by the end of January, 1988 to the General Insurance Corporation of India (GIC). G.I.C. will work out indemnity claims payable under the CCIS to the concerned farmers and intimate the same to this Ministry for settlement. However, disbursement of crop loans to such farmer for the Rabi 1987-88 season will not be affected due to nonsettlement of indemnity claims.

Drought assistance to Kerala

220. PROF. K.V. THOMAS :
SHRI P.A. ANTONY :
SHRI SURESH KURUP :

Will the Minister of AGRICULTURE be pleased to state :

(a) the quantum of drought relief asked by Kerala Government;

(b) whether the Central team which visited the State has since submitted its final report;

(c) if so, the recommendations made by the Central team; and

(d) the Central aid proposed to be given to Kerala?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) The Government of Kerala sought Central assistance of Rs. 604.46 crores for drought relief measures.

(b) Yes, Sir.